

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

(10)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 03/08/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : CP/33/2017
NAME OF THE TRANSFEROR : C.K. VIJAYAN
NAME OF THE TRANSFERRE : VIJAYA HOSPITALITY & RESORTS LTD + 2
UNDER SECTION : 241/242

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1.	Sri Vanshine for V. Mahesh	Counsel for Respondents	Sri Vanshine
2.	V. Mahesh	Counsel for Respondents	
3.	R. RAMASUBRAMANIAM PNSA	COUNSEL FOR PETITIONER	R. R.

ORDER

Counsel for both the parties present. An order has been produced that came to be passed by the Hon'ble Supreme Court of India dated 17.07.2017 which provides that the order of NCLT dated 24.05.2017 is set aside and a direction has been given for hearing the matter on merits. In this case this Bench has already decided the matter. The Petitioner claims that the order passed by this Bench is not complied with. Counsel for Respondent is directed to file counter within two weeks by providing a copy to the other side. Counsel for Petitioner is directed to file a rejoinder thereafter within one week. Put up on **04.09.2017 at 10.30 A.M.**

S. Vijayaraghavan
(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)

Ch. Mohd. Sharief Tariq
(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)